

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00106/2019 IN
ORIGINAL APPLICATION NO.060/00206/2014
Chandigarh, this the 16TH day of July, 2019**

...
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...
Raj Kumar Kaushik, son of Sh. Raghunandan Kaushik, Retd. As Statistical Assistant in the office of RFWMO Western and Northern Region, Head Quarter Western Command (Medical), Chandimandir, Resident of House No. 24, Bharat Enclave, Baltana, SAS Nagar – 140604 (age 61 years, Group C)

....Petitioner

(Present: Mr. Parveen Jain, Advocate)

Versus

1. Sanjay Mitra, IAS, Secretary, Government of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Lt. Gen. Bipin Puri, Director General of Armed Forces Medical Services, DGAFMS/DG-3D, Ministry of Defence, M Block, New Delhi – 110011.
3. Lt. Gen Anup Banerji, Director General Medical Services (Army), Integrated Headquarter of Ministry of Defence (Army) Adjutant General Branch, DGMS (Army), Ministry of Defence, L Block, New Delhi – 110011.
4. Maj. Gen. A.K. Tewari, MG Medical, Commanding Officer, Head Quarter Western Command, Chandimandir – 133107.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel seeks and is granted permission to withdraw the present C.P. to enable the petitioner to file execution application for compliance of the order passed by the Court.
2. Ordered accordingly. M.A.NO. 060/01092/2019 also stands disposed of accordingly.

**(A.K. BISHNOI)
MEMBER (A)**

‘mw’

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 16.07.2019**